

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-213(PB)/2018

IN THE MATTER OF:

Cadillac Infro-Tech Pvt. Ltd.

.... Applicant/Petitioner

Vs.

Navjeen Associates Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.05.2018

Coram:

**Sh. M. K. SHRAWAT,
HON'BLE MEMBER (JUDICIAL)**

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

For the Applicant/Petitioner : Mr. Pulkit Deora, Ms. Nandini Sinha, Adv.

For the Respondent : Mr. Aman Nandrajog, Adv.

ORDER

From the side of the petitioner, an affidavit is filed seeking substitution or change of the name of IRP who was suggested in the main petition. Although directions were given to file reply within 10 days from the side of Respondent, however, undertakes to file the same today in the Registry. Also undertakes to serve a copy of the petition today. As a consequence, matter is adjourned to 28th May, 2018 with a liberty to the other side to file rejoinder positively by 20th May, 2018 with a copy in advance to the Counsel opposite.

Affidavit for substitution of IRP shall be considered on the next date of hearing.

List the matter on 28th May, 2018.

Sd/-

**(Dr. DEEPTI MUKESH)
HON'BLE MEMBER (JUDICIAL)**

Sd/-

**(M.K. SHRAWAT)
HON'BLE MEMBER (JUDICIAL)**